

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**(IB)-01(PB)/2017**

**IN THE MATTER OF:**

Rave Scans Private limited

.... Applicant/petitioner

**Order under Section 10 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 10.01.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR  
Hon'ble President**

**Sh. S.K. Mohapatra,  
Hon'ble Member (T)**

For the Applicant/petitioner : Mr. Alok Dhir, Ms. Varsha Banerjee,  
Mr. Milan Singh Negi, Mr. Kunal Godhwani,  
Adv.

For the Resolution Professional: Mr. Rajive R. Raj, Adv.

**ORDER**

On the request made on behalf of learned Counsel for the applicant, hearing is deferred to 25<sup>th</sup> January, 2018. The Resolution Professional shall remain personally present.

Sdl-

(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT

Sdl-

(S.K. MOHAPATRA)  
MEMBER(TECHNICAL)

10.01.2018  
V.Sethi